

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1361 OF 2019 IN
DFR NO. 2214 OF 2019**

Dated : 25th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**GVK Power (Goindwal Sahib) Limited ... Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Vishrov Mukerjee
Mr. Janmali Manikala
Counsel for the Respondent(s) : ----

ORDER

IA No. 1361 of 2019 - (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

DFR NO. 2214 OF 2019

List the matter on **26.07.2019 at 1.00 p.m.**, subject to curing the defects, if any.

Meanwhile, the applicant/appellant is directed to serve dasti to the respondents and the counsel who appeared for Discom before the State Commission.

**(Ravindra Kumar Verma)
Technical Member**

mk/vt

**(Justice Manjula Chellur)
Chairperson**